

State Vs. Rohit  
FIR No.: 111/20  
PS : PIA  
U/s:

111/20/2020  
111/20/2020  
111/20/2020  
111/20/2020  
Kansarwan Court, Delhi

07.10.2020.

Present:- Ld. APP for the State is present through VC.  
Ld. CI for applicant/accused through V.C.

Bail application perused. Reply of IO perused. As per the reply of IO, the accused Rohit has not been arrested in the present case. Hence, the present bail application is dismissed, in view of the reply of IO.

Copy of this order be sent to Ld. Counsel for accused on his email ID and order be also uploaded on the website of District Courts.



  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 07.10.2020

STATE Vs. JUNAID  
MM-05 (East) Court  
Room No. 05, 1st Floor,  
Karkardooma Court, Delhi

STATE Vs. JUNAID  
E-FIR No.:01019/2020  
PS:Shakarpur  
U/s: 379/411/120B/34 IPC

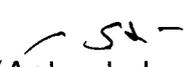
07.10.2020

Present:- Ld. APP for the State is stated to be present through VC.  
LAC Mohd. Imran for accused through V.C.

Bail application perused. It has been brought to my notice by the office, that in the present case, accused Junaid has already been granted bail by this Court vide order dated 19.09.2020. In these circumstances, the Remand Advocate Mohd. Imran has submitted that he wants to withdraw the present bail application. Accordingly, the present bail application stands disposed off as withdrawn.

Copy of this order as well as copy of bail order dated 19.09.2020 be sent to the Jail Superintendent concerned for information to the accused.



  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 07.10.2020

State Vs. Imran Khan  
E-FIR No.21396/2020  
PS : Shakarpur  
U/s: 379/411 IPC

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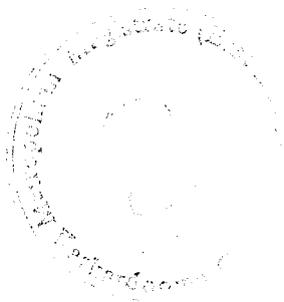
07.10.2020.

Present:- Ld. APP for the State is present through VC.  
Ld. Cl. for applicant through V.C.

Bail application perused. Reply of IO also perused. As per the reply of IO, the present matter does not exist in PS: Shakapur. Hence, the present application is dismissed as infructuous.

Copy of this order be sent to Ld. Counsel for accused through email. Order be also uploaded on the website of District Courts.

— 52 —  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 07.10.2020



STATE Vs. Sohan Pal  
FIR No.:436/2020  
PS: Krishna Nagar

10/10/20  
Metropolitan Magistrate  
Room: 305-306, Floor,  
Karkardooma Court, Delhi

07.10.2020

Present:- Ld. APP for the State is stated to be available through VC.  
Ld. CI. for applicant/accused through V.C.

This is a second bail application moved on behalf of the accused  
Sohan Pal.  
Bail application perused. Reply of IO also perused.

Ld. CI. for the accused has submitted that accused is in J/C since  
10.09.2020. Ld. CI has also submitted that accused has been falsely implicated in  
the present case. It is also submitted that co-accused Arif has already been  
granted bail and investigation has been completed. Ld. CI has also submitted that  
accused is not a previous convict. Further, his mother is a cancer patient.

Ld. APP for the State has vehemently opposed the bail application of  
the accused stating that the allegations are very serious in nature and  
investigation is ongoing. Further, as per the reply of IO, the accused is a habitual  
offender.

Heard both the parties.

I have given careful consideration to the submissions of Ld. APP for  
the State and the Ld. CI. for the accused. This is the second bail application on  
behalf of the accused. As per reply of IO, previous bail application of the accused  
has been dismissed by this Court as well as by the Ld. Sessions Court. The Ld.  
Counsel for accused has not disclosed any change in circumstances, since the  
dismissal of earlier bail application. As per the reply of IO, the accused is involved  
in various other cases pertaining to similar offences. Investigation is also not  
completed. Therefore, I am not inclined to grant bail to the present accused.  
Hence, the present bail application is dismissed.

Accordingly, bail application disposed off. Copy of this order be sent  
to Ld. Counsel for accused on his email ID. Order be also uploaded on the  
website of District Courts.



— Sd —  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 07.10.2020

STATE Vs. AKASH  
FIR No.:453/2020  
PS:Krishna Nagar  
U/s: 420/34 IPC

AAKANKSHA VYAS  
Metropolitan Magistrate  
Room No.05, Floor,  
Karkardooma Court, Delhi

07.10.2020

Present:- Ld. APP for the State is present through VC.

Ld. Cl. for applicant/accused through V.C.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Akash.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in J/C since 16.09.2020. Ld. Counsel has further submitted that accused is a young boy aged 24 years and has been falsely implicated in the present case. It has been further contended by the Ld. Cl. for accused that the accused only used the ATM card of co-accused Brahmanand which was given to him for the purpose of withdrawing loan amount, as co-accused had taken loan from him

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and investigation has not been completed.

Heard both the parties.

In the present case, accused is in J/C since 16.09.2020. The period for seeking police remand of the present accused has already expired. IO has not disclosed any previous involvement of present accused. Co-accused Sonu has also been granted bail. However, it is also pertinent to mention that one of the reasons for granting bail to the co-accused was that he had paid the entire cheated amount to the complainant and the complainant had no objection to the grant of bail to him. Therefore keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 50,000/- with two sureties in the like amount and furnishing of FD in the sum of Rs. 30,000/- before the Court as security** and subject to the further conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID. Order be also uploaded on the website of District Courts.



— SD —  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 07.10.2020

AANKANSHA VYAS  
Metropolitan Magistrate  
Room No. 05, Floor,  
Karkardooma Court, Delhi

STATE Vs. IMRAN @ IMMU  
E-FIR No.:011540/2020  
PS:Krishna Nagar  
U/s: 379/411/34 IPC

07.10.2020

Present: Ld. APP for the state is present through VC.  
Ld. LAC Ms. Sunita for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Imran @ Immu, duly forwarded by the Jail Superintendent.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in J/C since 10.07.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. It has also been submitted that accused belongs to a poor family and has clean antecedents.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and accused is a habitual offender, as per the reply of IO.

Heard both the parties.

In the present case, accused is in J/C since 10.07.2020. As per the reply of IO, charge sheet of the present case has been filed. Trial is likely to take time. Case property has already been recovered. Investigation has been completed. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. In view of the previous involvement of the accused in various offences, including offences of similar nature, the Court is not inclined to release the accused on personal bond alone. Accordingly, keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 5,000/- with one surety in the like amount to the satisfaction of the Jail Superintendent** and subject to the conditions that :-

- (1) Accused shall not indulge in similar offence as that of which he is the accused;
- (2) He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Jail Superintendent concerned is directed to transmit the bail bond of accused to the Court, at the earliest.

Accordingly, bail application disposed off. Copy of this order be given to the Id. Counsel for the accused and copy be also sent to the Jail Superintendent concerned for information to the accused. The Jail Superintendent concerned is directed to inform the family members of the accused of the factum that the accused has been released on bail in this case and the Jail Superintendent is also directed to inform the family members of the accused regarding the amount of the bail bond. Order be also uploaded on the website of District Courts.



52 -  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 07.10.2020

STATE Vs. ARBAAJ  
EFIR No.:018843/2020  
PS:Krishna Nagar  
U/s: 379/411 IPC

AANKANSHA VYAS  
Metropolitan Magistrate  
Room No. 05, Floor,  
Karkardooma Court, Delhi

07.10.2020

Present: Ld. APP for the state is present through VC.  
Ld. LAC Ms. Sunita for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Arbaaj, duly forwarded by the Jail Superintendent.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in J/C since 31.08.2020. Ld. Counsel has further submitted that accused is a young boy and has been falsely implicated in the present case. It has also been submitted that accused is the sole bread earner of his family.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and accused is a habitual offender, as per the reply of IO.

Heard both the parties.

In the present case, accused is in J/C since 30.08.2020. Case property has already been recovered. As per reply of IO, the accused was formally arrested in the present case, after having been arrested in another FIR. Although, as per the reply of IO, the accused is a habitual offender, I have noted that the IO has not mentioned the status of any of the previous cases in which the accused is stated to be involved. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 5,000/- with one surety in the like amount to the satisfaction of the Jail Superintendent** and subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Jail Superintendent concerned is directed to transmit the bail bond of accused to the Court, at the earliest.

Accordingly, bail application disposed off. Copy of this order be given to the Id. Counsel for the accused and copy be also sent to the Jail Superintendent concerned for information to the accused. The Jail Superintendent concerned is directed to inform the family members of the accused of the factum that the accused has been released on bail in this case and the Jail Superintendent is also directed to inform the family members of the accused, regarding the amount of the bail bond. Order be also uploaded on the website of District Courts.

(Aakanksha Vyas)

MM-05 (East)/KKD Court



State Vs. Sonu  
E-FIR No.015158/2020  
PS : Krishna Nagar  
U/s: 379/411 IPC

Magistrate  
Krishna Nagar Court, Delhi

07.10.2020.

Present: Ld. APP for the state is present through VC.

Ld. Counsel Omveer Singh for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Sonu.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in J/C since 03.08.2020. Ld. Counsel has further submitted that accused is aged about 27 years and is the sole earning member of his family consisting of three minor children, old parents and his wife. Ld. Cl. has also submitted that accused is not a previous convict and has been falsely implicated in the present case. Ld. Counsel has also submitted that accused is ready to furnish a reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and the accused is a habitual offender, as per the reply of IO.

Heard both the parties.

In the present case, accused is in J/C since 06.08.2020. Case property has already been recovered. Investigation has also been completed. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID. Order be also uploaded on the website of District Courts.



52  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 07.10.2020

State Vs. Ravi Kumar  
FIR No.0463/2020  
PS : Krishna Nagar  
U/s: 356/379/411 IPC

07.10.2020.

Present:- Ld. APP for the State is present through VC.

Ld. Cl. Sh. Satish Verma for applicant/accused through V.C.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Ravi Kumar.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in J/C since 29.09.2020. Ld. Counsel has further submitted that accused is a young boy and bread earner of his family. Ld. Cl. has also submitted that accused is not a previous convict and has been falsely implicated in the present case. It has also been submitted by the Ld. Cl. that the true fact of the case is that, while crossing the road on 28.09.2020, the accused collided with the complainant as a result of which, the mobile phone of the complainant fell on the road, the accused picked up the phone and handed over it to the complainant, but the complainant thought that the accused was trying to steal his phone and lodged this false complaint against the accused. Ld. Counsel has also submitted that accused is ready to furnish a reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and the accused was apprehended on the spot. As per the reply of IO, accused was drunk at the time of the incident.

Heard both the parties.

In the present case, accused is in J/C since 29.09.2020. Case property has already been recovered. IO has not revealed any previous involvement of the accused in similar or any other offence. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID. Order be also uploaded on the website of District Courts.



  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 07.10.2020

State Vs. Vinod  
E-FIR No.024734/2020  
PS : Krishna Nagar  
U/s: 379/411/34 IPC

07.10.2020.

Present: Ld. APP for the state is present through VC.

Ld. Counsel Ms. Nupur Bhardwaj for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Vinod.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in J/C since 29.09.2020. Ld. Counsel has further submitted that accused has clean antecedents and has been falsely implicated in the present case. It has been further submitted that accused is the sole bread earner of his family and that the father of the accused is a patient of asthma since long time. Ld. Counsel has also submitted that accused is ready to furnish a reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and the stolen property was recovered from the present accused. Further, as per the reply of IO, the accused is habitual offender.

Heard both the parties.

In the present case, investigation is at initial stage. Allegations against the accused are serious in nature and stolen property of the present case has been recovered from the present accused. As per the reply of IO, the accused is involved in various other cases pertaining to similar offences and hence he appears to be a habitual offender and there is every possibility that he can commit similar offence in future. Hence, the present bail application of accused is dismissed.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID. Order be also uploaded on the website of District Courts.

  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 07.10.2020

STATE Vs. Mujjammil  
FIR No. No:395/2020  
PS: Shakapur

STATE Vs. Mujjammil  
FIR No. No:395/2020  
PS: Shakapur

07.10.2020

Present : Ld. APP for the State is stated to be available through V.C.  
Ld. Cl. Sh. Ajruddin for applicant/accused is present through V.C.

Ld. Cl. for accused has submitted that the accused belongs to a very poor family and his family is unable to arrange surety for him in the amount of 10,000/-.

Ld. App for the State has opposed the present application.

I have perused the application and given due consideration to the submissions made before me. In the present case, the accused was granted bail on 28.09.2020, however, he is still languishing in jail because he is unable to arrange surety. Therefore, the present application stands allowed. Accused is admitted to bail on furnishing of personal bond in the sum of 10,000/-, **subject to verification of the address of the accused.**

Copy of this order be sent to the Ld. Counsel for accused on his email ID. Order be also uploaded on the website of District Courts.



— 52 —  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 07.10.2020

Metropolitan Magistrate (East) Delhi  
Karkardooma Court, Delhi

FIR No.: 395/2020  
PS : Shakarpur  
U/s : 380/411/454/419/34 IPC  
State Vs. Mujamil

07.10.2020.

Present : Ld. APP for the State is present through Video Conferencing.  
Ld. Cl. Sh. Ajjrduddin for applicant through V.C.

The present application for release of vehicle Motorcycle bearing No. DL-14SL-6869 on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Idrish Khan wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State* CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014 as follows:

**“Vehicles”**

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.



— SJ —  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 07.10.2020

STATE Vs. Pawan  
FIR No.:08/2019  
PS:PIA  
U/s: 394/397/411/34 IPC

Metropolitan Magistrate  
MM-05 (East), Floor,  
Karnalodia Court, Delhi

07.10.2020

Present: . Ld. APP for the state is present through VC.

Ld. LAC Mohd. Imran for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Pawan, duly forwarded by the Jail Superintendent.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in J/C since 15.01.2019. Ld. Counsel has further submitted that accused is not a previous convict and has been falsely implicated in the present case. It has also been submitted that investigation qua the accused has been completed and charge sheet has also been filed.

Ld. APP for the State has vehemently opposed the bail application of the accused stating that the allegations are very serious in nature and Section 397 IPC is also added in the present FIR, as per the reply of IO, which is a Sessions triable offence. Further, as per the reply of IO, the accused is a habitual offender and there is every possibility that he can threaten the complainant.

Heard both the parties.

As per the reply of IO, Section 397 IPC is also added in the present FIR. However, in the present bail application, the Ld. Counsel for the accused has not mentioned Section 397 IPC against the present FIR. Section 397 IPC is a Sessions triable offence. Further, as per the reply of IO, the accused is involved in various other cases. The allegations are serious in nature, in as much as it is alleged against the accused that he has caused grievous injury to the complainant at the time of the incident in question. Therefore, I am not inclined to grant bail to the present accused. Hence, the present bail application is dismissed.

Accordingly, bail application disposed off. Copy of this order be given to Ld. Counsel for the accused. Copy of this order be also sent to the Jail Superintendent concerned for information to the accused. Order be also uploaded on the website of District Courts.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 07.10.2020

STATE Vs. Brahmanand Mishra  
FIR No.:0453/2020  
PS: Krishna Nagar  
U/s: 420/34 IPC

STATE Vs. Brahmanand Mishra  
FIR No.:0453/2020  
PS: Krishna Nagar  
U/s: 420/34 IPC

07.10.2020

Present:- Ld. APP for the State is present through VC.

Ld. Cl. Narender K. Bisht for applicant/accused through V.C.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Brahamanad Mishra.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in J/C since 15.09.2020. Ld. Counsel has further submitted that accused is a poor villager working as a service boy in the local dhabba and is the sole bread earner of his family. Ld. Cl. has also submitted that accused has been falsely implicated in the present case. Further co accused Sonu has already been granted bail.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and investigation has not been completed.

Heard both the parties.

In the present case, accused is in J/C since 15.09.2020. The period for seeking police remand of the present accused has already expired. IO has not disclosed any previous involvement of present accused in any case. Co-accused Sonu has also been granted bail. However, it is also pertinent to mention that one of the reasons for granting bail to the co-accused Sonu was that he had paid the entire cheated amount to the complainant and the complainant had no objection to the grant of bail to him. Therefore keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 50,000/- with two sureties in the like amount and furnishing of FD in the sum of Rs. 30,000/- before the Court as security** and subject to the further conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID. Order be also uploaded on the website of District Courts.



52-  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 07.10.2020

10/10/2020  
New Delhi, India  
Room No. C4, Floor  
Karkardooma Court, Delhi

STATE Vs. Amir  
FIR No.:269/20  
PS:PIA

07.10.2020

Present : Ld. APP for the State is present through Video Conferencing.  
None for applicant in person.

The present application for release of mobile phone **TECHNO CB-7** on Superdari has been filed by the applicant.

Reply has been filed under the signature of SI Rohit Tomar wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

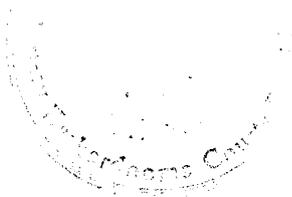
In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance.

- SJ -  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 07.10.2020



STATE Vs. ARYAN KHAN @ TABREZ

FIR No.:272/2020

PS:PIA

U/s: 380/411 IPC

AANKANSHA VYAS  
Metropolitan Magistrate  
Floor No. 05, 1st Floor,  
Karkardooma Court, Delhi

07.10.2020

Present:- Ld. APP for the State is stated to be present through VC.

LAC Ms. Sunita for accused through V.C.

Bail application perused. Reply of IO also perused.

As per the reply of IO, in the present FIR No. 272/2020 PS: PIA, the present accused namely Aryan Khan @ Tabrez has not been arrested. Accordingly, the Jail Superintendent concerned is directed to furnish clarifications in this regard.

Relist on 08.10.2020.

Copy of this order be sent to the Jail Superintendent concerned.



*Sd-*  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 07.10.2020

Magistrate (East District)  
Karkardooma Court, Delhi

State Vs. Rashid  
FIR No.: 381/2020  
PS : Shakarpur  
U/s: 379/356 IPC

07.10.2020.

Present: Ld. APP for the state is present through VC.

Ld. Counsel Sh. Dinesh Yaduvanshi for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Rashid.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in J/C since 03.09.2020. Ld. Counsel has further submitted that accused has clean antecedents and has been falsely implicated in the present case. It has been further submitted that accused is no more required for the purpose of investigation. Ld. Counsel has also submitted that accused is ready to furnish a reliable surety.

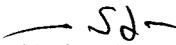
Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Further, as per the reply of IO, the accused is habitual offender.

Heard both the parties.

In the present case, case property has not been recovered yet. Investigation has not been completed. Allegations against the accused are serious in nature. Further, as per the reply of IO, the accused is involved in two other cases pertaining to similar offences, in which investigation is still pending. Hence, the present bail application of accused is dismissed.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID. Order be also uploaded on the website of District Courts.



  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 07.10.2020

Metropolitan Magistrate  
Room No. 05, Floor  
Karkardooma Court, Delhi

State Vs. Ikrar  
FIR No.256/2020  
PS : PIA  
U/s 379/411 IPC

07.10.2020.

Present: Ld. APP for the state is present through VC.

Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Ikrar.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in J/C since 18.09.2020. Ld. Counsel has further submitted that accused has a minor child aged about 4 years who is suffering from fever. It is further submitted that accused is maintaining his family members by driving an auto. Ld. Cl. has also submitted that accused has been falsely implicated in the present case by the complainant, over a minor issue regarding a seat in the bus. Ld. Counsel has also submitted that accused is ready to furnish a reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and the accused was apprehended on the spot by the complainant himself and the accused can commit similar offence in future.

Heard both the parties.

In the present case, accused is in J/C since 18.09.2020. Case property has already been recovered. As per reply of IO, accused has no previous involvement. Accused is no more required for further investigation. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused on his email ID. Order be also uploaded on the website of District Courts.



*Sd -*  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 07.10.2020

Magistrate (East) District  
Kandivli Court, Delhi

State vs. Rohit  
FIR No.440/2020  
U/s 25 Arms Act & 411 IPC & 103 DP Act  
PS: Krishna Nagar

07.10.2020

Present : Ld. APP for the State is stated to be available through V.C.

None for applicant through V.C.

Relist on 12.10.2020.

  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 07.10.2020



STATE Vs. Nasir @ Bablu  
E-FIR No.:20965/20  
PS: Zafrabad  
U/s: 379/411 IPC

STATE Vs. Nasir @ Bablu  
E-FIR No.:20965/20  
PS: Zafrabad  
U/s: 379/411 IPC

07.10.2020

Present:- Ld. APP for the State is present through VC.  
None for applicant/accused through V.C.

Bail application perused. The present FIR pertains to PS: Zafrabad which is not under the territorial jurisdiction of this Court. Hence, the present application is dismissed for want of territorial jurisdiction.

Copy of this order be sent to Ld. Counsel for accused through email. Order be also uploaded on the website of District Courts.



Sd/-  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 07.10.2020

State Vs. Unknown  
FIR No.: 275/2020  
PS :PIA  
U/s:279/337 IPC

07.10.2020.

Fresh application on behalf of applicant for release of vehicle bearing No. UP13BT1737 on superdari, received by way of email.

Present:- Ld. APP for the State is present through VC.  
None for applicant through V.C.  
IO/SHO of PS concerned to file reply on 09.10.2020.



(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 07.10.2020

State Vs. Sunil  
eFIR No.: 21334/2019  
PS :Krishna Nagar  
U/s:379/411 IPC

07.10.2020.

Fresh application for bail U/s 437 Cr.P.C on behalf of accused,  
received by way of email.

Present:- Ld. APP for the State is present through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 08.10.2020.



sd -  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 07.10.2020

State Vs. Raju  
FIR No.: 2420/2019  
PS :Shakapur  
U/s:379/411/34 IPC

07.10.2020

07.10.2020.

Fresh application on behalf of applicant/accused for calling status report from the Jail Superintendent, as to in how many cases the present accused has been booked, received by way of email.

Present:- Ld. APP for the State is present through VC.

None for applicant through V.C.

Application perused. Let status report be called from the Jail Superintendent concerned for 09.10.2020.



- sd -  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 07.10.2020

State Vs. Unknown  
FIR No.: 109/2020  
PS :Gazipur  
U/s:379/411 IPC

07.10.2020.

Fresh application on behalf of applicant/accused for rectification in bail order dt. 28.09.2020, received by way of email.

Present:- Ld. APP for the State is present through VC.  
None for applicant through V.C.  
Put up with bail record on 08.10.2020.

  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 07.10.2020





State Vs. Unknown  
FIR No.: 452/2020  
PS :Krishna Nagar  
U/s:379/356/34 IPC

07.10.2020.

Fresh application on behalf of applicant for release of mobile phone  
ASUS Z ENFONE on superdari, received by way of email.

Present:- Ld. APP for the State is present through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 09.10.2020.



— Sd —  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 07.10.2020



State Vs. Suneet Kr. Sharma  
FIR No.: 0198/2018  
PS :PIA  
U/s:279/338 IPC

07.10.2020.

Fresh application on behalf of applicant/Driver Suneet Kumar for release of Driving Licence for its renewal, received by way of email.

Present:- Ld. APP for the State is present through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 09.10.2020.



— SD —  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 07.10.2020

State Vs. Unknown  
FIR No.: 262/20  
PS :PIA  
U/s:379/411 IPC

07.10.2020.

Fresh application on behalf of applicant for release of mobile phone Samsung J-6 on superdari, received by way of email.

Present:- Ld. APP for the State is present through VC.  
None for applicant through V.C.  
IO/SHO of PS concerned to file reply on 09.10.2020.



*Sd*  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 07.10.2020

E-FIR No.: 021880/20  
PS :Krishna Nagar  
U/s:379 IPC

07.10.2020  
Magistrate  
Krishna Nagar, Police  
Muzaffarnagar Court, Delhi

07.10.2020.

Fresh application on behalf of applicant for release of vehicle bearing No. DL13ST-4919 on superdari, received by way of email.

Present:- Ld. APP for the State is present through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 09.10.2020.



— S 2 —  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 07.10.2020

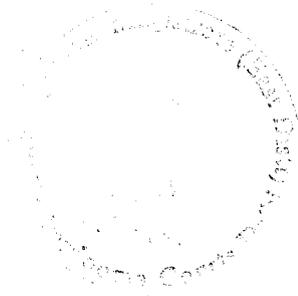
State Vs. Unknown  
FIR No.: 000395/2020  
PS :Krishna Nagar  
U/s:379 IPC

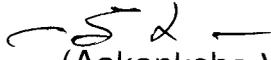
MM-05 (East)  
Kandivihar Court, Delhi

07.10.2020.

Fresh application on behalf of applicant for release of mobile phone  
VIVO 1916 on superdari, received by way of email.

Present:- Ld. APP for the State is present through VC.  
None for applicant through V.C.  
IO/SHO of PS concerned to file reply on 09.10.2020.



  
(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 07.10.2020